

is a party to that. If you raise this, there will be indiscipline on your part. It is not proper to move this amendment. I make a special request to you.

What is your point? Please tell me.

प्रो. अजित कुमार मेहता (समस्तीपुर) : मैं तो यह कहना चाहता हूँ कि ये इतने महत्वपूर्ण विषय हैं और इन के लिए समय का निर्धारण जो हुआ है, वह बहुत कम है जैसे लैंड एक्वीजीशन (एमेन्डमेंट) बिल है..

MR. DEPUTY-SPEAKER: Your party has agreed to that.

प्रो. अजित कुमार मेहता: इसी तरह से कन्ट्रोलमेंट्स (एमेन्डमेंट) बिल है और ट्रेड यूनियन्स (एमेन्डमेंट) बिल है। ये सब बड़े महत्वपूर्ण विषय हैं और हजारों हजार लोग इन से प्रभावित होते हैं। इसलिए निश्चित रूप से इन पर बहस का समय बढ़ाया जाना चाहिए।

MR. DEPUTY-SPEAKER: Please do not quote this as a precedent; as a special case I have allowed you.

प्रो. अजित कुमार मेहता: मेरी बात आप सुन तो लीजिए। आप ने जो यह कहा कि हमारी पार्टी के रप्रेजेन्टेटिव ने भी इस से एग्री किया है, तो मैं यह पूछना चाहता हूँ कि क्या आगे से यह परिपाटी बनेगी कि केवल इन्डिपेंडेंट सदस्य ही, इस-के बारे में संशोधन ला सकते हैं ?

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 9th July, 1982."

The motion was adopted

13.13 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

SHRI BHISHMA NARAIN SINGH: I introduce** the Bill.

ESTATE DUTY (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Estate Duty Act, 1953."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: I introduce** the Bill.

13.14 hrs.

CHARITABLE ENDOWMENTS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

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**Introduced with the recommendation of the President.